

SHRI K. S. RAO : Banking Industry particularly after nationalisation have got a very key role in the transformation of society. Present provision, of Banking Regulation Act do not provide adequate punishment for the people who are involved in these frauds. Will the Hon. Minister think in terms of bringing any amendment to the Act so that particularly those people who are involved in such big frauds are categorically punished under that Section.

[*Translation*]

SHRI V. TULSIRAM : Why are you interrupting ? It causes harm to none else but you.

[*English*]

SHRI JANARDHANA POOJARY : There are sufficient provisions in the Indian Penal Code and also there are other Acts, to punish these people who commit frauds. We have taken action also. They are convicted in the court of law. What we do today, we are detecting the cases and efforts are made to detect them and prosecute them also. We are trying to get conviction. Not only that the houses of the those officials who are responsible for frauds are also raided.

SHRI DINESH GOSWAMI : The hon. Minister in his reply has stated that in respect of the Syndicate Bank in recent months some newspaper reports have appeared regarding malpractice. I would like to know in the light of his answer whether this malpractice also includes taking on lease houses at exorbitant rates disproportionate to the rate to which the person is entitled.

SHRI JANARDHANA POOJARY : Malpractice includes this also.

(*Interruptions*)

SHRI DINESH GOSWAMI : I am asking a specific question. Whether this case includes the case of malpractice or not. I want a straight answer.

SHRI JANARDHANA POOJARY : I am just bringing to your notice that 'malpractice' includes the point which you

have raised. Which are the malpractices in any of the particular branches of the Syndicate Bank, if you bring to my notice definite things with all the particulars and you can substantiate it also, we will take action.

(*Interruptions*)

PROF. MADHU DANDAVATE : Which are the cases in CBI & RBI, I think he could have mentioned that.

MR. SPEAKER : Please.

**Proposals to Establishing Spinning Mills
in Orissa**

*475. **SHRI CHINTAMANI JENA :** Will the Minister of TEXTILES be pleased to state :

(a) whether Government of Orissa has forwarded certain proposals to the Centre for establishing spinning mills in Orissa ;

(b) if so, the details thereof ; and

(c) when these proposals were sent and the reasons for delay in their clearance ?

**THE DEPUTY MINISTER IN THE
MINISTRY OF TEXTILES (SHRI
S. KRISHNA KUMAR) :** (a) There are no proposals from Government of Orissa for establishing cotton spinning mills in Orissa pending at present.

(b) and (c) Do not arise.

SHRI CHINTAMANI JENA : Sir, may I know when the State Government of Orissa had submitted such proposals to the Centre. How many such proposals have been cleared up ? What are the conditions of establishing such spinning mills in the State ?

SHRI S. KRISHNA KUMAR : Sir, augmentation of capacity as well as certain of new capacity in the spinning segment of the textile sector is governed by the industrial policy guidelines of 19th March 1985. As an offshoot of the textile policy which allow, the creation of additional capacity is allowed subject to the industrial policy guidelines.

Sir, as per these guidelines only A category districts are allowed new spinning capacity. The Government of Orissa has not submitted any application whatsoever. However, an application has been received from M/s Konark Cotton Growers Cooperative Spinning Mills, which was considered by the Licensing Committee and this application was rejected because the proposed location is in a 'B' category district. It does not fall within the guidelines.

SHRI CHINTAMANI JENA : When such an application was received by the Centre and action taken on the application what are the conditions imposed for setting up of such spinning mills by the entrepreneurs and what is the reaction of the Government against an entrepreneur if he violates such conditions ?

SHRI S. KRISHNA KUMAR : Sir, as I have already stated, no new licence has been issued to any mill in Orissa. Of course, the conditions of the licence are specified in the licence itself and action for cancellation of the licence or imposing specified penalties is taken if the licence conditions are violated.

Proposal to Establish a Light and Sound Arrangement in Kumbrar in Bihar

*476. **SHRI C.P. THAKUR :** Will the Minister of TOURISM be pleased to state :

(a) the steps being taken to boost tourism in Bihar ;

(b) the number of projects from Bihar regarding tourism which are under the consideration of Union Government ; and

(c) whether this includes a proposal to establish a light and sound arrangement in Kumbrar depicting the ancient history of India ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) to (c) A statement is given below.

Statement

(a) Steps being taken to boost tourism in Bihar include publicity through tourist literature printed and distributed by the Department of Tourism; and providing financial assistance for Sound and Light Show at Buxar; trained elephants for viewing Wild Life at Betla ; Forest Lodge at Betla ; Mini Bus at Hazaribagh, Boats at Tilaiya, Patna ; assistance for Vaishali Mahotsav and Kalchakra at Bodhgaya ; construction of Youth Hostel at Patna ; Development of Gautamvana and expansion of the ITDC hotel at Bodhgaya ; Cafeteria at Rajgir and Maner Sharif ; and construction of Toilet and drinking water facilities at Bodhgaya, Nalanda, Rajgir through Archaeological Survey of India.

(b) The State Government has submitted five new proposals for consideration in 1987-88.

(c) Yes, the proposals for 1987-88 include one proposal for Sound and light show at Kumbrar.

SHRI C.P. THAKUR : Sir, I think the Minister for giving a comprehensive reply regarding tourism in Bihar.

There was a proposal for developing a road by the side of the river Ganges in Patna. In that case it will develop as a good tourist spot. Is there any proposal before the Government in this regard ?

MUFTI MOHD. SYED : Sir, no proposal has been submitted by the State Government for the development of road on the side of the Ganges. If any proposal is made by the State Government, we are ready to consider it.

SHRI C.P. THAKUR : Sir, I want a little clarification about the light and sound arrangement depicting the ancient history of India at Kumbrar. Has any work been done in this regard or is it just at the proposal stage ?

MUFTI MOHD. SYED : There are some proposals submitted by the State Government for the flood lighting of Sasaram,